

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 85 OF 2024**

DISTRICT: KOLHAPUR

Kedar Dattatray Gurav

...Applicant

Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

INDEX

Sr. No.	Exhibit	Particular	Page No.
1.		Affidavit in Reply on behalf of Respondent No.1.	41-50A
2.	A- Colly	Copies of the certificate provided by APEDA, ISO, HACCP, MPCB, Department of Animal Husbandry, FSSAI and all other relevant government offices to carry out the Slaughtering Business.	51-64
3.	B- Colly	Copy of the Letter dated 17.05.2023 along with the relevant photocopies.	65-75
4.		Vakalatnama	76
5.		Authority Letter	77
6.		Last Page	77



Advocate for Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 85 OF 2024

DISTRICT: KOLHAPUR

Kedar Dattatray Gurav

...Applicant

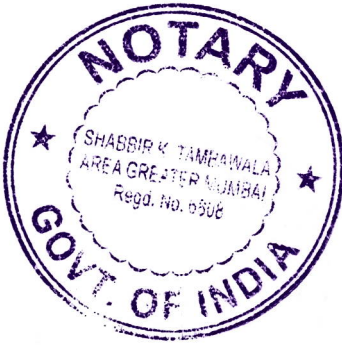
Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO. 1:**

I Mr. Parvej Latif Gaiban, Partner and the authorized person of the Respondent No.1 Age: 26 Years, having address mentioned in the causetitle, do hereby state on solemn affirmation as under:



1. I say that I am filing the present Affidavit in Reply to oppose the grant of any reliefs in the above matter. I say that, I have perused the copy of present Application alongwith its exhibits. I crave leave to file additional Reply in the event the need so arises.

2. At the outset I deny all the contentions and statements stated in the present Application, the statements and averments be treated as denial on my part and should not be construed as to

42

admission. I say that there is no substance in the present Application and the same is liable to be dismissed.

3. I say and submit that, the Applicant has filed the present Application challenging and alleging that the Respondent No. 1, has illegally discharged untreated waste water into the nearby nalla and further meets with river Panchaganga. It is also alleged that the Respondent No.1 has provided illegal bypass arrangements to discharge untreated waste water directly into the nalla and violated various terms and conditions of consent to operate issued by the Respondent No. 4 authority.

4. I say and submit that as alleged by the Applicant in his application, I would like to enlighten few facts such as:

- A) Prior to the year 2004, larger number of animals were slaughtered and sold in Shantinagar (Ichalkaranji) near streams in an open space. Due to this, it was causing a great prejudice to the localities, as the cattle slaughtering were done in an open space the large bones of animals and their unusable part were thrown right there.
- B) Untreated waste was discharged in the nearby odha/nalla, as there were no appropriate measures taken by you the Respondent No. 2 to dispose the waste in



appropriate manner. As there were no waste material processing units and no Effluent Treatment Plants, the waste was dumped in the stream, due to which the area was filled with dirt and stench.

C) As the Respondent No. 2 failed to make appropriate arrangements and take adequate measures for disposal of solid waste. As the Respondent No. 3, appointed a contractor for the management but due to lack of integrity the contractor also failed to do so. In such situation the Chief Executive Officer of the M/s. Ichalkaranji Agro Foods took the responsibility and himself started working on the management of solid waste management for the welfare of the society as a social cause.



D) After having words Respondent No. 2, then Chief Executive Officer of M/s. Ichalkaranji Agro Foods and with an suggestion of Dr. Praveen Ashtekar, an opinion was formed to construct a modern slaughterhouse (Katal Khana).

E) At that time, a council resolution was passed which completely eliminated solid waste prior to the year 2004. In spite of all the upcoming challenges the

appropriate manner. As there were no waste material processing units and no Effluent Treatment Plants, the waste was dumped in the stream, due to which the area was filled with dirt and stench.

C) As the Respondent No. 2 failed to make appropriate arrangements and take adequate measures for disposal of solid waste. As the Respondent No. 3, appointed a contractor for the management but due to lack of integrity the contractor also failed to do so. In such situation the Chief Executive Officer of the M/s. Ichalkaranji Agro Foods took the responsibility and himself started working on the management of solid waste management for the welfare of the society as a social cause.

D) After having words Respondent No. 2, then Chief Executive Officer of M/s. Ichalkaranji Agro Foods and with an suggestion of Dr. Praveen Ashtekar, an opinion was formed to construct a modern slaughterhouse (Katal Khana).

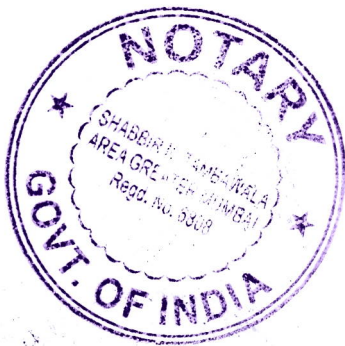
E) At that time, a council resolution was passed which completely eliminated solid waste prior to the year 2004. In spite of all the upcoming challenges the



provisions under the Environment (Protection) Act, 1986. and the Bio-Medical Wastes Rules 1998, Hazardous Wastes Rules 2000, etc. framed thereunder, implementing the same rules. M/s. Ichalkaranji Agro Foods Company treats water waste as per norms of MPCB. As they have well-arranged set up of Effluent Treatment Plants.

c. **HACCP** - Cases of food poisoning occur every year due to negligence in the food processing sector. Also, due to the contamination of micro-organisms at many levels of production, food does not remain safe, therefore hygiene and safety have become extremely important for the production, harvesting, handling and processing of agricultural goods in order to prevent the infection of pathogens. HACCP certification has gained importance to guarantee it to consumers.

d. **FSSAI** - M/s. Ichalkaranji Agro Foods is FSSAI Accredited Company FSSAI food license is mandatory for all businesses where food is manufactured, sold, or stored. The Institute of Food Safety and Standards of India is an autonomous body



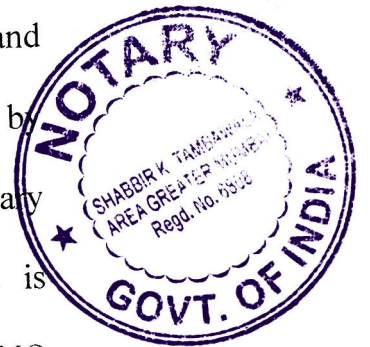
of the Ministry of Health and Family Welfare, Government of India, the Food Safety Standards Act 2006 is a strong regulation in India related to food safety and regulation.

- e. **ISO** – M/s. Ichalkaranji Agro Foods Company is an ISO-22000:2018 nominee.

Hereto marked and annexed as “**Exhibit-A**” are the copies of all the certificate provided by APEDA, ISO, HACCP, MPCB, Department of Animal Husbandry, FSSAI and all other relevant government offices to carry out the Slaughtering Business.

6. I say and submit that as stated in the paragraph no. 7 of the application, that the Respondent No. 2 is controlling and managing the said slaughter house since the year 2004, by following due procedure of law and taking all the necessary permissions by carrying all the requisite permissions. It is pertained to note that since year 2004 in past 24 years NO OBJECTION was taken from localities or any other person. It is Applicants ulterior motives to drag Respondent No. 1 in this curious.

7. I say and submit that as stated in the paragraph no. 8 and 9 of the application, is it true to fact that Respondent No. 4 visited to the Respondent No. 1 unit, wherein certain queries were



raised by the Respondent No. 4, relating to the working condition of the ETP, arrangement for discharging untreated influents into nalla/odha to which justification related each and query were answered by the Respondent No. 1 through a communication dated 12.05.2023.

8. I say and submit that as stated in the paragraph no. 11 and 12 of the application, the Respondent No. 1 has complied with all the direction of the Respondent No. 4

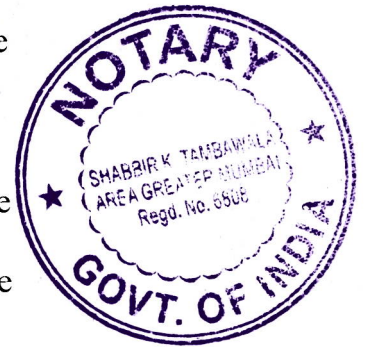
- a. O & M Was found very Poor – The Respondent No. 1 regularly operate pollution control systems and maintain good housekeeping. They also segregate all the slaughterhouse waste properly and dispose scientifically.
- b. Provided 4 to 5 numbers of bypass arrangements for discharging effluent into nearby odha. – Respondent No. 1 have not any bypass arrangements and never discharge our effluent to the odha, we treat effluent as a good organic content fertilizer, which used as a fertilizer. The holes observed by the Respondent No. 4 in the boundary which were presumed that they are by pass arrangements, it is to clarified that they are



48

not bypass arrangement they the holes to drain rainwater.

- c. The symptoms of the discharge of the effluent were observed at the backside of the Skin cleaning and washing activity unit – It is pertained to note that for skin-cleaning activities, very negligible water is required, after cleaning the effluent is collected and stored in a tank and transfer to ETP, which is hardly 500 Itrs/day qty. The Respondent No. 1 utilize the said water in their own farms.
- d. Not provided ETP to the effluent generated from the Skin cleaning and washing activity unit and also have not sent the same to the sister concerned unit M/s. Gayama Enterprises –. Activities with M/s. Gayama Enterprises we closed previously because all the material was sent to the sister concerned unit i.e. M/s Maharashtra Food Processing Unit, Phaltan, as they have a rendering plant. Therefore, all the material was sent to Maharashtra Food Processing Unit, Phaltan, only for skin collection, cleaning was sent to the vendors.



- e. Not disposing of the waste material as per the consent condition imposed on our unit – The business of slaughterhouse is carried as per the consent conditions. All the parts are properly segregated and sold to the recycler.
- f. Failed to comply with the Slaughter House Rules 2011 – The said Slaughter house is managed as per the Rules levied in the Slaughterhouse Rules, 2011. As noticed by the respondent No. 4 the unit is located near odha, the respondent No. 4 failed to notice the fact that the area located near the odha in industrial area.

Hereto marked and annexed as “**Exhibit – B**” is the copy of the Letter dated 17.05.2023 along with the relevant photocopies.

9. I say and submit that as the ground raised by the applicant is completely false and frivolous, and without having adequate information and knowledge.

10. I say and submit that as stated in the paragraph no. 19 of the application, the Respondent No. 1 is in operation since the year 2004, it is pertained to note the fact that since year 2004 till today none of the resident took objection on the operation of the

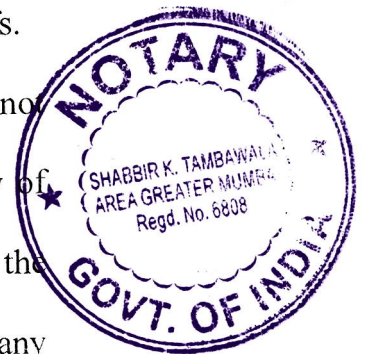


slaughter house, the applicant is approaching the Learned tribunal after the span of all around 20 years of business, which seems to be suspicious and clarify the ulterior motive of the Applicant, The said application preferred by the applicant is beyond the limitation, as the Respondent No. 1 is carrying his business from past 20 years, which is beyond the limitation.

11. I say and submit that the only reason for the applicant to raise such a query after span of 20 years of business, having a mere intention is about communal riots which are punishable rights under section 295 and 295-A, Injuring or defiling place of work ship, with intent to insult the religion of any class and Deliberate and malicious acts, intended to outrage religious feelings of any class by insulting its religion or religious beliefs.

12. I say and submit that, the Applicant has not approached this Hon'ble Court with clean hands and in view of facts and circumstances demonstrated hereinabove, the Application is devoid of merits the Applicant is not entitled to any of the reliefs prayed in the Application and hence the Application should be dismissed in limine.

13. Whatever stated aforementioned paragraphs are true and correct to the best of my knowledge, and legal submissions



therein are based on legal advice which I believe to be true and correct,

Solemnly affirmed at Mumbai)

Dated 11th Day of July, 2024)



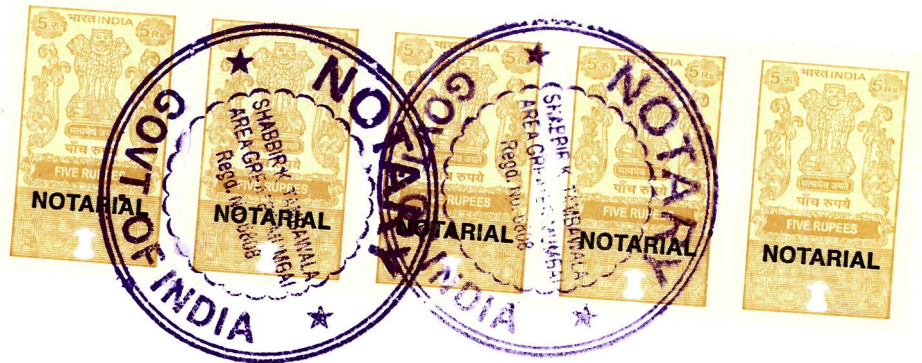
Advocate for the Respondent No.1

BEFORE ME

S. K. TAMBAWALLA
ADVOCATE, HIGH COURT
B-23, Taheri Manzil
Nesbit Road, Mazgaon
Mumbai - 400 010

11.7.24

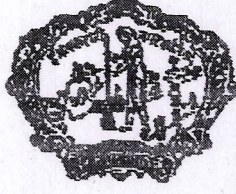
NOTARY & REGISTERED
19589 dt. 11.7.24
Sr. No..... dt.....



इचलकरंजी नगरपरिषद, इचलकरंजी.
(जि.कोल्हापूर)

'नाल मजूरी' प्रथा तोडा आणि शिक्षणाशी नाते जोडा'

फोन नं. २४२१४५१ ते
२४२१४५५
अध्यक्ष:- २४२०४६०
फायरफायटर:- १०१
दवाखाना:- २४२०३११-१२
करवसुली:- २४२१४५९
वाहन :- २४२१४५८



जा.क्र. आरोग्य/EMU०३/२०१६
नगरपरिषद कार्यालय
इचलकरंजी - ४१६११५
फॅक्स - (०२३०) २४३०९७७
Email: ichalkaranjinp@gmail.com

प्रति,

दिनांक :- ४/२/२०१६

शिफारस पत्र

मे.इचलकरंजी अॅग्रो फुड्स, जयसिंगपूर यांना इचलकरंजी नगरपरिषदेने रि.स.नं.६१३ साईट नं.११५ याठिकाणी कत्तलखाना बी.ओ.टी.तत्वावर चालविणेकामी मे.कौ.ठ.नं.२४६९ ता.२८/११/२००३ ने दिला आहे.

सदर कत्तलखाना ३० वर्षे मुदतीने चालविणेस दिला असून त्यासंबंधी योग्य त्या अटी शर्ती इकडून ठरवून देण्यात आलेल्या आहेत.

याकामी मे.इचलकरंजी अॅग्रो फुड्स, जयसिंगपूर यांना कत्तलखान्यामध्ये जनावरांची कत्तलपूर्व तपासणी करीता पूर्णवेळ पशुधन अधिकारी नेमणूक करणे आवश्यक आहे. तरी याकामी पूर्णवेळ पशुधन अधिकारी नेमणूक करणेस या कार्यालयाची शिफारस आहे.

[Signature]

मुख्याधिकारी

इचलकरंजी नगरपरिषद

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437

Fax:

24044532/4024068/4023516

Website: <http://mpcb.gov.in>

Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/S.S.I (R49)

No:- Format1.0/JD (WPC)/UAN

No.0000124674/CR/2202000463

Date: 08/02/2022

To,

M/s Ichalkaranji Agro Foods

R.S.No.613 Site No.115,(Slaughter House)

ShantiNagar, Near Shanti Hotel Thorat

Chowk, Ichalkaranji

Tal: Ichalkaranji Dist: Kolhapur



लोकसेवा हाका कायदा
Right to Public Service Act

Your Service is Our Duty

Sub: Renewal of Consent to Operate for Slaughter house activity under Red Category.

Ref: Renewal of Consent to Operate Granted vide no.
Format1.0/BO/JD(WPC)/MPCB-Consent-0000058345/CR/CC-1812000031 dtd
01.12.2018. Valid up to: 31/10/2021

Your application No.MPCB-CONSENT-0000124674 Dated 28.10.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent to Operate is granted for period valid up to: 31/10/2024**
- The capital investment of the project is Rs.0.85 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 0.765 Crs + Expansion/Increase in C.I. - Rs. 0.085Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Slaughtering of Buffalo's (Large Animal-190 nos/day)	Total live Weight Killed per day 66.50 MT/day (TLWK)	
2	Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day)	Total live Weight Killed per day 2.0 MT/day (TLWK)	

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	53.3	As per Schedule-I	On land for gardening

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	3	As per Schedule-I	On land for gardening

5. **Conditions under Air (P & CP) Act, 1981 for air emissions:**

Sr No	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG SET (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

- A] Applicant shall adopt CPCB recommended Methods (Newsletter "Parivesh" published by CPCB in Sept.2004 regarding "Solid Waste Management in Slaughter House") for processing, utilization and disposal of solid waste from slaughter house as summarized below:

Sr No	Type of Waste	Constituents of wastes	Category of Slaughter House	Disposal Methods
1	Type-I	Vegetable matter such as Rumen, stomach, intestine contents dung, agriculture residue	Large	Biomethanation Plant of 2.5 Tons/day capacity. 66.50 Tons @ 4 % = 2.5 tons/day convert to gas and slurry send to SDB. The sludge shall be used as manure
2	Type-II	Animal matter such as inedible offals, tissues, meat trimmings, waste and condemned meat, bones etc.	Large	Rendering Plant (Dry rendering) with bio-filters and bio-media to control odour. 66.50 Tons/day capacity @ 23.5 % = 15.00 tons/day. Final disposal as fats, animal feed & fertilizer

B]

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge + biological sludge	2000	Kg/Day	---	Sludge drying bed. Final disposal as a manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. The industry shall comply with the guidelines on slaughter house waste management published by Central Pollution Control Board. Thumb rules for slaughter house waste management & design of pollution control systems/measures issued vide dated 24.12.2014 by Maharashtra Pollution Control Board.

10. The Industry shall submit information in respect of source of raw material/number of animals slaughtered per day in slaughter house duly confirmed by concerned authority.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.



e6e4d88c
4b999cd3
037c5ee1
c16465b4
cfd0f7b3
5321a6ac
a599113d
534f8347

Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-02-08 15:29:32 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25500.00	MPCB-DR-8473	15/11/2021	NEFT

Industry has submitted Consent fees of Rs. 25,500.00/- out of which consent fees of Rs. 15000/- has been adjusted towards grant of Renewal of Consent to Operate vide application (UAN no: 124674) up to validity period 31/10/2021 to 31/10/2024 & Consent fees of Rs. 500/- (Five Hundred Rupees) has been adjusted towards increase in capital investment & remaining Consent fees of Rs. 10,000/- (Ten Thousand Rupees) has been balanced with MPC Board & same will be considered at the time of next Renewal of Consent to Operate.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

55.2

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD consisting of for the treatment of 53.3 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 -9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27oC)	30
(4)	Chlorides	600
(5)	Suspended Solid	100
(6)	COD	250
(7)	TDS	2100
(8)	Sulphates	1000

- C) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	65.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop used	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG SET (200 KVA)	Acoustic Encloser	4.00	HSD 50.00 Lit/Day	-	PM	-
						SOX	-
						NOX	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of consent to operate	Rs. 5 Lakh	Monthly	Towards O & M of Pollution Control System	31/10/2024	28/02/2025

57

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M & TM) Rules, 2016, which can be recycled
8. /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
14. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
15. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
16. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. The applicant shall maintain good housekeeping.

22. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
23. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
24. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
25. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
26. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliances duly supported with documentary evidences (format can downloaded from MPCB official site).
27. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
28. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

This certificate is digitally & electronically signed.





60

कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण
AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY
(वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
(MINISTRY OF COMMERCE, GOVT. OF INDIA)

स्टैंड अलोन ऐबटॉयर पंजीकरण प्रमाण-पत्र
CERTIFICATE OF REGISTRATION STAND ALONE ABATTOIR

यह प्रमाणित किया जाता है कि नीचे वर्णित स्टैंड अलोन ऐबटॉयर एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सेनिटेरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन करना होगा।
This is to certify that the stand alone abattoir described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

- निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant : **ICHALKARANJI AGRO FOODS**
RS.NO-613,SIDE,NO-115,SHANTHINAGAR,NEAR SATHI HOTE
ICHALKARANJI ICHALKARANJI ICHALKARANJI ICHALKARANJI
MAHARASHTRA - 416115
- पंजीकरण संख्या / Registration No. : **APEDA/139**
- स्टैंड अलोन ऐबटॉयर का नाम और स्थान / Name & Location of the stand alone abattoir : **ICHALKARANJI AGRO FOODS**
RS.NO-613,SIDE,NO-115,SHANTHINAGAR,NEAR SATHI HOTE
ICHALKARANJI ICHALKARANJI MAHARASHTRA - 416115
- प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day
(क.) चिलिंग रूम / Chilling Rooms : **NIL**
(ख.) ब्लास्ट फ्रीज़र / Blast Freezer : **NIL**
(ग.) प्लेट फ्रीज़र / Plate Freezer : **NIL**
(घ.) स्लॉटरिंग / Slaughtering
(अ.) भैंस / Buffalo : **190.00 PER DAY**
(आ.) भेड़ / Sheep : **NIL**
- निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports
प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष) / Certificate : **16/07/2024** To **15/08/2024**
Valid upto (dd/mm/yyyy)

स्टैंड अलोन स्लॉटर हाउस/प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें। प्लांट का पंजीकरण केवल स्लॉटरिंग के लिए है और निर्यात हेतु मांस प्रसंस्करण के लिए नहीं है।
The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statutory requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate. The registration of the plant is only for slaughtering and not for processing of meat for export.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से
For and on behalf of Chairman APEDA

Signature Not Verified

Digitally signed by SUDHANSHU
Date: 2024.07.16 17:08:06 IST
Reason: MNU
Location: NEW DELHI



प्राधिकृत हस्ताक्षरी
(AUTHORIZED SIGNATORY)

तीसरी मंजिल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गांव के सामने) नई दिल्ली -110016

3rd Floor, NCUI Building, 3, Siri Institutional Area, August Kranti Marg (Opp. Asiad village) New Delhi-110016
फोन Phone : 26516283, 26514572, 26513219 फैक्स / Fax : 26526186, ई-मेल / E-mail : gmmpd@apeda.gov.in

Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10018022007503**

Kind Of Business: Manufacturer - Slaughtering units

Product Type	Animal Description	Production Capacity/Day
Large Animal	Buffalo	190
Large Animal	Buffalo	190



RIR CERTIFICATION
Partners in Growth

CERTIFICATE

**Maharashtra Foods Processing and Cold Storage
Ichakaranji Agro Foods**

RS No. 613, Site No. 115, Shanthinagar, Near Sathi Hote,
Ichakaranji, Maharashtra - 416115 (India)

RIR certifies that the organization has been assessed and found to be in accordance with
the requirements of the following standard:

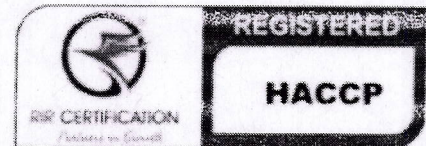
HACCP

Hazard Analysis Critical Control Point

SCOPE

"Slaughtering of Buffalo, Chilling of Carcasses & Dispatch of
Buffalo Carcasses and Offals."

Certificate No : 105341/MAH01C
Registration Date : 05.03.2022
Issue Date : 21.03.2024
Reissue Due Date : 04.03.2025
Recertification Date : On / Before 04.03.2025



[Signature]

Certification Manager

TRUE COPY



ADVOCATE FOR PETITIONER'S

RIR CERTIFICATION PRIVATE LIMITED

323, Tower B4, Space I-Tech Park, Sector-49, Sohna Road, Gurgaon-122018, IND

This certification was conducted in accordance with RIR auditing & certification procedures and subject to regular surveillance audits.

Certification period is 3 years. Verifiable at <http://www.rircert.com/certificate-search.php> or at e-mail: info@rircert.com



64

RIR CERTIFICATION
Partners in Growth

CERTIFICATE

Maharashtra Foods Processing and Cold Storage Ichakaranji Agro Foods

RS No. 613, Site No. 115, Shanthinagar, Near Sathi Hote,
Ichalkaranji, Maharashtra - 416115 (India)

RIR certifies that the food safety management system of the organization has been assessed and found to be in accordance with the requirements of the following standard:

ISO 22000:2018

SCOPE

"Slaughtering of Buffalo, Chilling of Carcasses & Dispatch of Buffalo Carcasses and Offals."

Group Code- C I

Certificate No : 101343/MAH22A
Registration Date : 05.03.2022
Issue Date : 21.03.2024
Reissue Due Date : 04.03.2025
Recertification Date : On / Before 04.03.2025

Certification Manager



RIR CERTIFICATION PRIVATE LIMITED

323, Tower B4, Spaze I-Tech Park, Sector-49, Sohna Road, Gurgaon-122018, IND
Accredited by International Accreditation Services (Accreditation No. MSCB-127)
West Coast, 3060 Saturn Street, Suite 100 Brea, California 92821-1732 U.S.A

This certification was conducted in accordance with RIR auditing & certification procedures and subject to regular surveillance audits.

Certification period is 3 years. Verifiable at <http://www.rircert.com/certificate-search.php> or at e-mail: info@rircert.com

Exh - B''
94

65



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R. S. So. 613, Site No. 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115. Fax - (0230)

E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

To,
The Regional Officer
MPCB KOLHAPUR

Ref. Proposed direction No. MPCB/RO/KOP/PD/2805120003 Dated 12/05/2023
Subject: - Reply to your above referred Proposed direction.

Dear Sir,

As a reference to the above subject hereby we are submitting our points-wise justification as follows:

Sr.No	Points raised	Justification
01.	O & M was found very poor.	We regularly operate pollution control systems and maintain good housekeeping. We segregate all the slaughterhouse waste properly and dispose scientifically. But some political vegetarian people opposed slaughterhouses and frequently submit complaints and tried to blackmail us. We can submit evidence. Please guide us and promised that we will maintain O & M. properly and good
02.	We have provided 4 to 5 numbers of bypass arrangements for discharging effluent into nearby odha.	Sir, we have not any bypass arrangements and never discharge our effluent to the odha because our treated effluent is a good organic content fertilizer. And this is what we used in our own Ken farm. You observe 4 to 5 holes in the boundary walls and you assumed that this was the bypass arrangements. But these 4 to 5 holes drain the rainwater. Earlier here it rained heavily and at that time rainwater comes to our workshop, and office and



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R.S. So. 613, Site No. 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115. Fax - (0230)

E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115
Phone : 9822431990

		flooded all the premises so these holes were made. For your ready reference enclosed a photo of the same.
03.	The symptoms of the discharge of the effluent were observed at the backside of the Skin cleaning and washing activity unit.	For skin-cleaning activities, very, negligible water is required. After cleaning we collect the effluent and storage tank and transfer to ETP hardly 500 ltrs/day qty. Generated. And this is treated in our existing ETP and treated water utilized on our own farm.
04.	We have not provided ETP to the effluent generated from the Skin cleaning and washing activity unit and also have not sent the same to the sister concerned unit M/s. Gayama Enterprises.	M/s. Gayama Enterprises. Activities we closed already because all the material was sent to our sister concerned unit M/s Maharashtra FOOD PROCESSING UNIT, PHALTAN for they have a rendering plant so all the material was sent only for skin collection, cleaning, and applying the suit for maintaining the life and sent to the vendors. Very negligible wastewater generated approx..500 litters. And this treat in our existing full fledge ETP.
05.	We were not disposing of the waste material as per the consent condition imposed on our unit.	We run the slaughterhouse as per the consent conditions. All the buffalo parts are valuable. There is nothing waste material in it and All the parts are recyclable for example blood, dung, skin, horns, tallow, etc. and these are all properly segregated and sold to the recycler. and we get good value of the same.
06.	We have failed to comply with the Slaughter House Rules 2011.	We already maintain slaughterhouse rules 2011. And maintain good housekeeping. Our unit location is near odha if you observed this odha comes from industrial textile units and so many textile effluents come in this odha and goes to Common ETP for treatment. If our wastewater drain in Naha helps to reduce the pollution load in odha water. also, near



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R.S. So. 613, Site No. 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115. Fax - (0230)
E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

	<p>our unit 2 to 3 cemeteries and all the city hotels' chicken wastages and chicken shops' wastage are collected in drums and these are thrown into the odha near our unit. We complained so many times to The Nagar Parishad but no action was taken. For your ready reference, we enclose a photocopy of the same.</p>
--	--

We hope you will be satisfied with the above clarification and we promise that we will abide by all laws stipulated by you. Kindly request you do not take any legal action against us. We will follow your rules & regulations.

Thanking you, Yours faithfully
For M/s ICHALKARANJI AGRO FOODS.
(Slaughter House)

-Sd/-

Authorized signatory
FOR M/S ICHALKARANJI AGRO FOODS

CC to

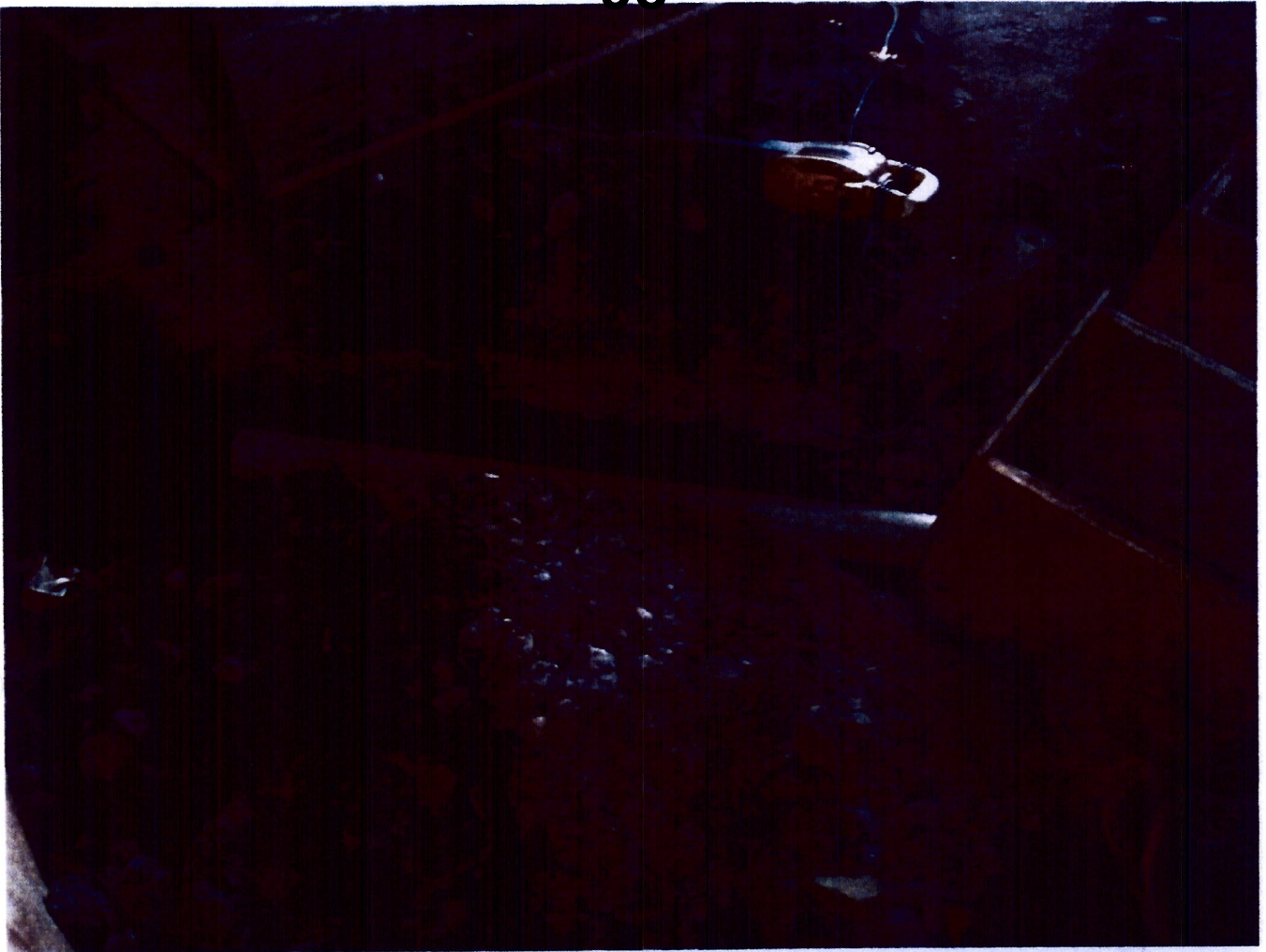
1. M.S. MPCB MUMBAI
2. J.D.(WPC) MUMBAI PARTNER



97

68

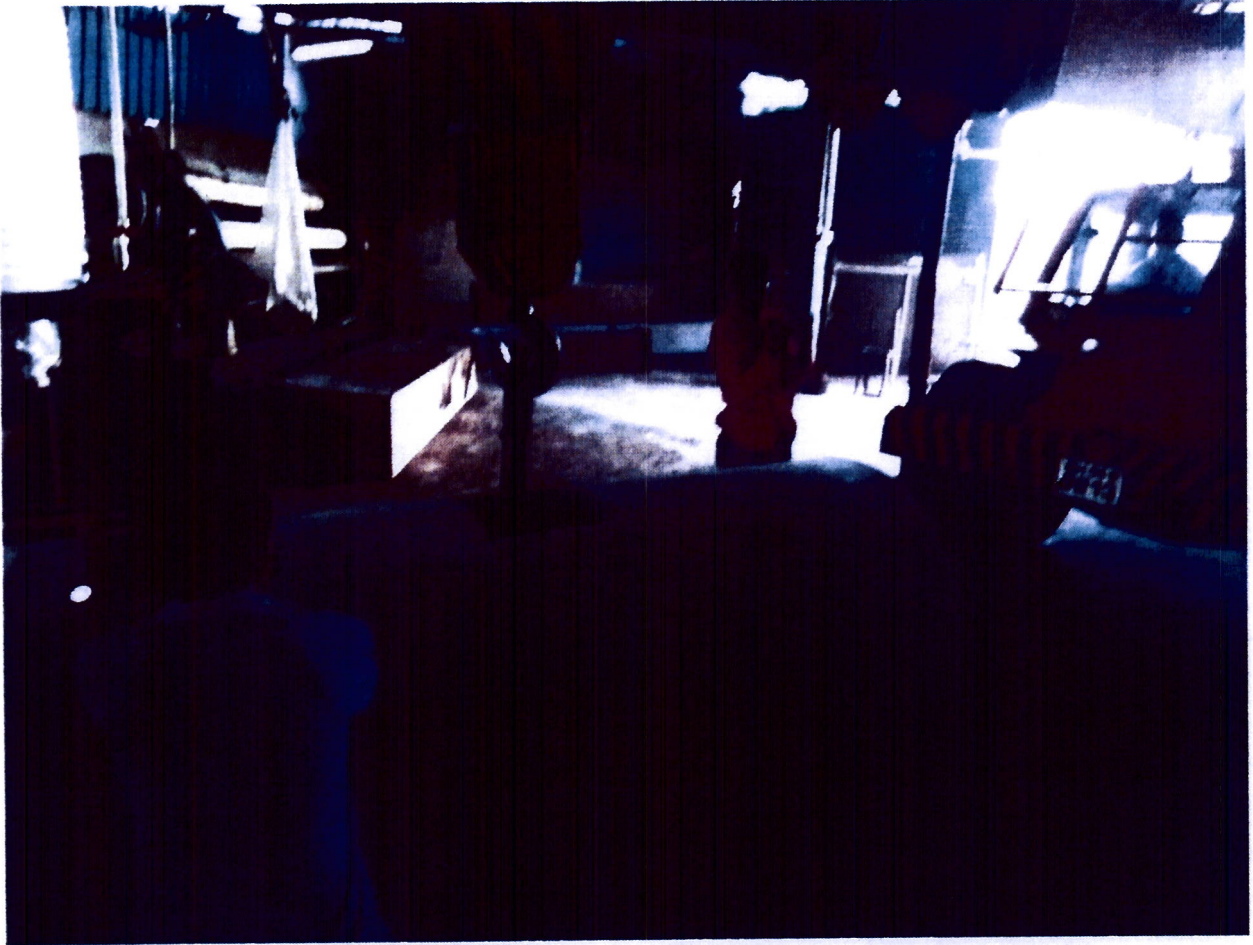




99

70





101

72





ICHALKARANJI
AGRO FOODS

73

■ Resi.
Kadge Mala, Jaysingpur.
Tal, Shirol, Dist. Kolhapur

■ Office
8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Cell. : 9822431990

Date- 02/06/2023

To,
Health Officer
Ichalkaranji Mahanagrpalika,
Ichalkaranji

Sub- Reply to your notice (जावक क्रमांक:- इ.म.न.पा/ आरोग्य/ १२५४/२०२३) received on 02-06-2023.

Respected Sir,

Point 01-

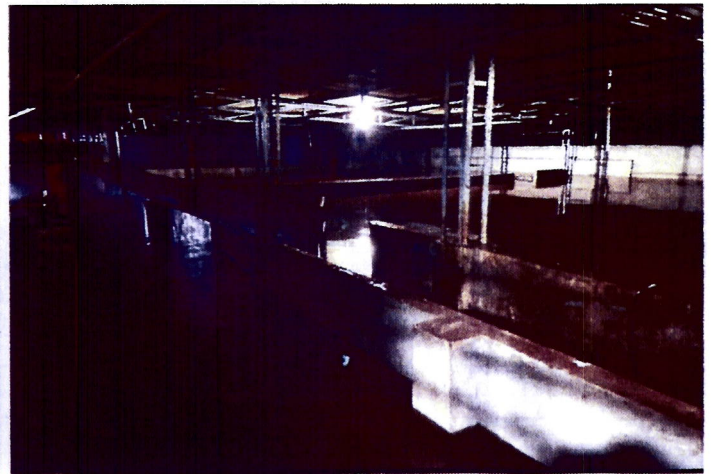
We have good condition ETP plant in our factory and we regularly operate pollution control system and maintain good house keeping. we have enclosed photo copy of the same



अरुनिशा लिपीक,
इच. करंजी महानगरपालिका
०५१०६२३

Point 02-

Earlier here rained heavily and at this time rain water comes to our workshop and office. flooded all the premises so we made holes to drain flood water but we have received guidelines from the MPCB so we closed all the rain water drain holes. for ref. we enclosed all the photos of the same.

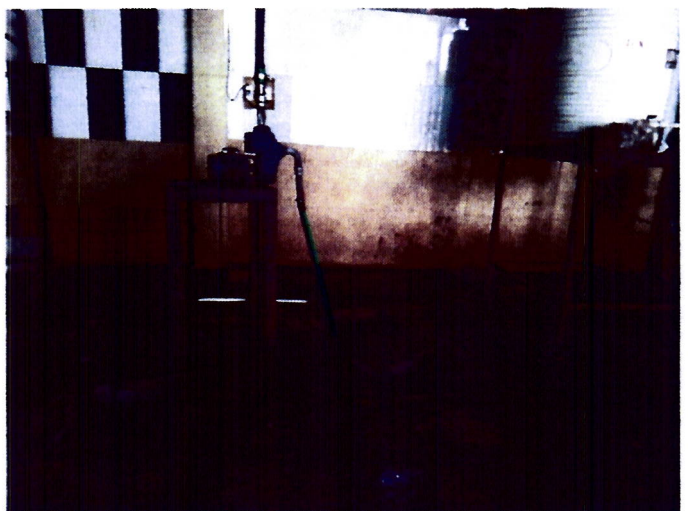




74

Point 03-

Your objection is that we have drain skin cleaning water to odha but this is not true, we have good arrangements to treat our skin cleaning water and this water treated in our own ETP plant. for skin cleaning activities very negligible water is required after cleaning we collect the effluent to the storage tank and transfer to ETP,hardly 500 ltrs/day qty. and treated water utilized in our own farm. we have enclosed photos of the same.



Point 04-

M/s Gayama Enterprises activities we closed already because all the material was sent to our sister concerned unit M/s Maharashtra food processing unit, for they have a rendering plant. Our unit location is near odha if you observed this odha comes from industrial textile units and so many textile effluents comes in this odha and go to common ETP for treatment, also near our unit 2 to 3 hotels, chicken, Mutton, Venter throw their all waste material to odha near our unit because of that blame come on our factory, we complained so many times. we compaliened many times to nager parishad but no action taken against them, for yor ref we have enclosed photos of the same.



महाराष्ट्र एकच आवृत्ती

चिकन विक्री, चिकन १५ व्यावसायिकांमुळे काळा ओढ्याच्या प्रदुषणात भर

पिस, इतर टाकाऊ अवयव टाकल्यान परिसरात दुर्गंधी कारवाईची गरज

News article snippet with text and a small image of a stream. The text discusses chicken sales and environmental pollution in the area.

MAHASATTA EPAPER Kolhapur, Sangli, Satara, Belgaum Edition. Date : 18-05-2023 Page No. - Mahasatta_3

for your ref. we have already given our explanation regarding this matter to MPCB.

we hope you will be satisfied with the above clarification and we promises that we will abide by all aws stipulated by you. we will follow your all guideline, rules and regulation

Thanking You,

TRUE COPY

ADVOCATE FOR PETITIONER'S

Handwritten signature

Yours Faithfully,

FOR M/S. ICHALKARANJI AGRO FOODS

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 85 OF 2024

DISTRICT: KOLHAPUR

Kedar Dattatray Gaurav

...Applicant

Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

I **Mr. Parvej Latif Gaiban**, Respondent No. 1 above mentioned does hereby appoint and authorize **Mr. Suryajeet P. Chavan**, Advocate Bombay High Court to act, appear and plead on my/our behalf.

In Witness where of I have set my/our hand to this writing.

Dated: 11th July, 2024

Accepted**Suryajeet P. Chavan**Office No. 09, 1st Floor,

Prospect Chambers Annex Building,

6 Pitha Street, Fort, Mumbai 400 001,

Mob No. 9011552558

I-Code: - I-14923

MAH/3296/2015

Email: - suryajeet.chavan@gmail.com

**Signature**

Mr. Parvej L. Gaiban

(Authorized Person)

Ichalkaranji Agro Foods



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R.S. So. 613, Site No. 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115. Fax - (0230)
E-mail : ichalkaranjiagrofood@yahoo.com

77

Ref No. : IAF/09/2024

Date : 13/10/2024

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

LETTER OF AUTHORITY


"RESOLVED THAT, subject to the superintendence, control and direction of the **Ichalkaranji Agro Foods** having its office address , R.S.So. 613, Site No. 115, Shantinagar, Near Sarthi Hotel, Thorat Chowk, Ichalkaranji 416 115. it is decided and declared that Mr. Parvej Latif Gaiban, is hereby appointed and authorized to do and/or execute all or any of the following acts or things for and on behalf of the Company.

- 1) To, file, initiate, defend and pursue any fresh or pending legal cases / Writs/ Suits/ Appeals/ Revisions / SLP/Transfer Petition, etc. or any other proceedings for and on behalf of the company in all courts. Tribunals, Commissions, Authorities, etc. and to represent the company before any court of law or in any other matters, where the said cases are transferred or pending in connection with the said court cases.
- 2) To engage or appoint solicitor, counsel, advocate, pleader or lawyer to conduct the said court cases.
- 3) To pursue the said court cases and proceedings, to sign and verify all plaints, pleadings, applications, petitions, affidavits, evidences or documents before the court and to depose, deposit, withdraw, enter into any compromise with the other party or any attorney of the other party and receive document and any money or moneys to/from the court or to/from any party either in execution of any order, judgment, decree or otherwise and sign and deliver proper receipts for and on behalf of the company and discharge for the same.
- 4) To do generally all other acts and things for the conduct of the said suit as would be deemed prudent in the best interest of the company.

FURTHER RESOLVED that the company hereby ratify and agree to ratify and confirm the acts of Mr. Parvej Latif Gaiban shall do or purport to do by virtue of authorization being given by this resolution in the best interest and on behalf of the company.

For M/s. ICHALKARANJI AGRO FOODS

For Ichalkaranji Agro Foods, Ichalkaranji


Ichalkaranji Agro Foods **PARTNER**